

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.35556 OF 2013

WITH
PRAYER FOR INTERIM RELIEF

Commissioner of Commercial Taxes U. P.

...Petitioner

-VERSUS-

M/s. Castrol India Ltd. & Anr.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 11th november, 2013, when the Court was pleased to pass the following order :-

**“Delay condoned.
Issue notice.”**

Accordingly notice was issued to both the respondents on 20th November, 2013. Mr. M.P. Devanath, Advocate filed Vakalatnama/Appearance on behalf of the respondent No. 1. A.D. Card duly signed has been received from Respondent No. 2 but no one has enter appearance so far.

Thereafter, matter was listed before the Court from time to time and lastly listed on 24th April, 2015 before the Ld. Registrar's Court when the Court was pleased to pass the following order :-

“Respondent no. 1 has failed to file counter affidavit despite warning of last opportunity served upon him for the purpose. Further opportunity is therefore declined.

Service upon respondent no. 2 is complete but none has entered appearance. Matter is complete. Registry to process for listing before the Hon'ble Court as per rules.

It is submitted that counter affidavit has not been filed on behalf of respondent No. 1 so far.

The matter is listed before the Hon'ble Court for orders.

Dated this the 5th day of May, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyers' Chambers,
New Delhi.
2. Mr. M. P. Devanath, Advocate
5, Jangpura Extn., Link Road,
New Delhi-110014.

ASSISTANT REGISTRAR

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